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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 140/7/NCLT/AHM/2017


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Bell Finvest (India) Ltd.
V/s.
Laser Care India Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. **MAHENDRA P. PARMAR** Advocate Applicant 

2.


ORDER

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/Petitioner.
None present for Respondent.

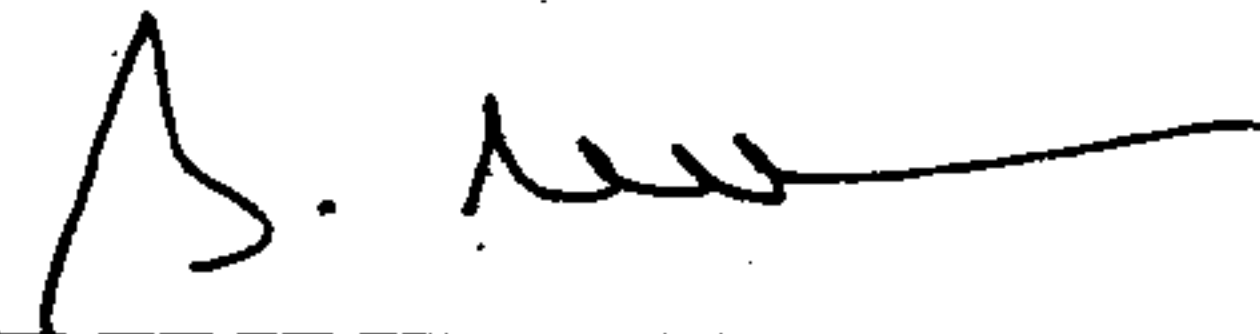
Registry is directed to serve notice of date of hearing on Respondent along with copy
of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 30.11.2017 for objections of Respondent, if any, and for hearing
before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.

 20.11.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL